

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.2007
TO BE ANSWERED ON 01.08.2023**

CAMPAIGN FOR DE-ADDICTION

†2007. SHRI CHUNNI LAL SAHU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government helps in providing employment opportunities by creating awareness among people through de-addiction campaigns and if so, the details thereof;
- (b) the number of de-addiction centres being run by the Government along with the number of people provided employment after de-addiction in Madhya Pradesh and Chhattisgarh;
- (c) the details of financial assistance provided to the de-addiction centres during the last two years and the current year; and
- (d) whether the Government has constituted any monitoring system for proper operation of these de-addiction centres and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI A. NARAYANASWAMY)**

(a): The Ministry of Social Justice and Empowerment, Government of India has been implementing National Action Plan for Drug Demand Reduction (NAPDDR) scheme since 2018. The key objective of the scheme is to focus on preventive education, awareness generation, identification, counselling, treatment and rehabilitation of individuals with substance dependence, training and capacity building of the service providers through collaborative efforts of the Central and State Governments and Non-Governmental Organizations, to create awareness and educate people about the ill-effects of substance dependence on the individual, family, workplace and the society at large and reduce stigmatization of and discrimination against, groups and individuals dependent on substances in order to integrate them back into the society. Awareness generation activities are carried out through de-addiction campaigns for drug demand reduction but these campaigns do not cover employment opportunities by creating awareness among people through de-addiction campaigns.

(b): The number of de-addiction centres being run by the Government in the State of Madhya Pradesh & Chhattisgarh is given below:

State	No. of Integrated Rehabilitation Centre for Addicts (IRCAs)	No. of Outreach and Drop-In Centre (ODICs)	No. of Community based Peer led Intervention (CPLIs)	No. of Addiction Treatment Facilities (ATFs)	No. of District De-Addiction Centres
Chhattisgarh	2	3	1	0	0
Madhya Pradesh	13	6	2	3	5

These **de-addiction centres** provide in-patient treatment to drug users along with counselling, detoxification/de-addiction, after care and re-integration into the social mainstream. Providing of employment opportunity to the beneficiaries after their de-addiction treatment is not the mandate of these de-addiction centres.

(c): The details of financial assistance provided to the de-addiction centres during the last two years and the current year is annexed at **Annexure**.

(d): The Department of Social Justice & Empowerment has constituted a monitoring system for proper operation of these de-addiction centres, as mentioned below:

i. All the NGOs, who are seeking grants-in-aid from the Ministry of Social Justice & Empowerment, are required to be registered with DARPAN Portal of NITI Aayog.

ii. In order to ensure transparency, only online proposals by NGOs through e-Anudaan portal are considered for release of grants-in-aid.

iii. Subsequent grants are released to the implementing agencies, only on receipt of audited statement of account duly verified by Chartered Accountants and utilization certificates of the grants released in the previous year.

iv. For monitoring the implementation of the scheme, the Department has also formulated a Project Monitoring Unit (PMU). Performance of the NGOs is also monitored from time to time through random surprise inspections conducted by PMU. On the basis of the inspection report, necessary corrective action is taken.

v. NGOs are required to install CCTV and live feed has to be provided on its website.

vi. NGOs registered on PFMS and implementing EAT Module for the purpose of proactive disclosure of their activities to the Public.

Annexure

Annexure as referred to the Reply to point (c) of Lok Sabha Unstarred Question No. 2007 for 01.08.2023 on "Campaign for De-addiction"

Details of State- wise funds released to NGOs/VOs for running De-Addiction centres under NAPDDR			
(in Rs. Crores)			
S.No.	Name of the State/ UT	FY 2021-22	FY 2022-23
1	Andhra Pradesh	3.12	3.99
2	A&N islands	0	0
3	Arunachal Pradesh	0	0.05
4	Assam	5.24	4.37
5	Bihar	2.05	1.84
6	Chandigarh	0.27	0
7	Chhatisgarh	0.86	1.29
8	D&N Haveli	0	0
9	Daman & Diu	0.2	0.24
10	Delhi	4.37	3.47
11	Goa	0	0
12	Gujarat	2.35	2.53
13	Haryana	1.98	2.03
14	Himachal Pradesh	1.29	0.91
15	Jammu & Kashmir	0.46	2.37
16	Jharkhand	0.19	0.24
17	Karnataka	7.67	9
18	Kerala	3.62	3.54
19	Ladakh	0	0
20	Lakshadweep	0	0
21	Madhya Pradesh	2.84	3.5
22	Maharashtra	8.77	9.88
23	Manipur	7.2	8
24	Meghalaya	0	0.25
25	Mizoram	1.95	2.25
26	Nagaland	1.97	1.19
27	Orissa	10.07	9.31
28	Puducherry	0.22	0.43
29	Punjab	1.08	1.01
30	Rajasthan	3.74	4.87
31	Sikkim	0.46	0.19
32	Tamil Nadu	4.95	5.19
33	Telangana	2.32	2.49
34	Tripura	0.08	0.14
35	Uttar Pradesh	6.09	4.97
36	Uttarakhand	1.28	1.63
37	West Bengal	2.43	2.43
*	other projects under NAPDDR	1.81	3.92
	TOTAL	90.93	97.51

ii. A total of Rs. 6.50 crore has been released by the Ministry till date in FY 2023-24.
